



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**CONTEMPT PETITION NO.60/25/2021 IN
ORIGINAL APPLICATION NO.60/62/2021**

DATED THIS THE 23rd DAY OF APRIL, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

HON'BLE MRS. AJANTA DAYALAN, MEMBER(A)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

Vinod Prasad Bahuguna, S/o Late Vidya Dutt Bahuguna, aged about 57 years, R/o House No.1019, Sector 20-B, Chandigarh, presently working as TGT Sanskrit, Government Model Senior Secondary School, Sector-35D, Chandigarh (Group B).

....PETITIONER

(By Advocate SH. PAWANDEEP SINGH – through video conference)

Vs.

1. Sarpreet Singh Gill, Education Secretary, Chandigarh Secretariat, U.T., Sector-9, Chandigarh-160017.
2. Mr. Rubinderjeet Singh Brar, PCS, Director School Education, Chandigarh Administration, UT Secretariat, Sector-9, Chandigarh-160017.
3. Neena Kalia, District Education Officer, Chandigarh Administration, District Education Office, Sector 19, Chandigarh.

.....RESPONDENTS

(By Advocate SH. ASEEM RAI for respondent no.1 – through video conference)



OR D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, Sh. Aseem Rai, learned counsel for respondent No.1 has stated that the order dated 21.01.2021 passed by this Tribunal in OA No. 60/62/2021 has already been complied with and, therefore, nothing survives in the present Contempt Petition

2. The fact as stated by Sh. Aseem Rai has not been disputed by Shri Pawandeep Singh, learned counsel for the petitioner.
3. In view of the above, the Contempt Petition is disposed of having been rendered infructuous.
4. Rule of the Court is discharged.

(AJANTA DAYALAN)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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